

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.  
No.3A, 1<sup>st</sup> Main Road,  
Ashok Nadavanam,  
Kuppaththumedu,  
Soranchery Post-600072,  
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner  
N M Road,  
Avadi-606 654

2. Tamil Nadu Pollution Control Board,  
Rep.by its Member Sectary,  
Chennai.

3. The District Collector,  
1<sup>st</sup>FloorCollectorate,  
Thiruvallur.

..Respondents.

**FURTHER STATUS REPORT FILED BY THE 1<sup>st</sup>RESPONDENT**

I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1<sup>st</sup> Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1<sup>st</sup> respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:

  
**COMMISSIONER**  
AVADI CITY MUNICIPAL CORPORATION

A. Restraining this respondent from burning the garbage in the garbage yard, direction to construction compound wall, further sought for direction to strictly dispose the solid waste as per the rules.

including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the same this respondent filed 4 reports vide dated **05.10.2023, 23.11.2023 and 11.07.2024 and 30.12.2024** and the same may be treated as part and parcel of this report.
4. This respondent humbly submits that Avadi City Municipal Corporation consists of 48 wards in which Defence and Police constitute 1/3<sup>rd</sup> of Avadi. In the remaining portions of land nearing 5,63,341 peoples are residing at 1,19,328 households, from these households 180.739 tonnes of Garbage's are collected per day. The per capita generation of Avadi is 320 grams. It is majority classified as wet and Dry wastes which are equally proportionate and it is further classified as follows:

Type of Waste	Processing Facilities	Percentage	Quantity of waste generated Ton's
<b>Wet waste 50%</b>	Micro Composting centers – 19 Nos.		76.814
	Onsite composing centers 21 Nos.		2.892
	Bio Methanation plant		4.880
	Bulk waste		3.036
	Home compost		2.747
<b>Total</b>			<b>90.369</b>
<b>Dry Waste 50%</b>	Salable	10%	18.074
	Non-salable	30%	54.222
	E-waste	6%	0.05
	C & D waste		0.5
	Silt		10,294
	Domestic Hazardous waste	2%	3,615
	Sanitary waste	2%	3615
<b>Total</b>			<b>90.37</b>

  
**COMMISSIONER**  
**AVADI CITY MUNICIPAL CORPORATION**

5. This respondent represents that the wet wastes are processed at 15 MCC's which has a capacity of 4 tonnes of each and there by it covers 60 tonnes, further MCC's of 5 tonnes are constructed and put it into use. Thereby it covers 20 tonnes. The remaining wet wastes are processed as mentioned above in the tabular column. There by it covers the proportion of wet waste. This respondent further submits that in the earlier reports filed by this respondent the MCC's are yet to be completed, by this report submits that the MCC's are completed and put it into use.
6. This respondent humbly submits that under and as per Clean India Scheme 2.0, completed the construction of MCC's in the villages of Chozhambedu, Telugu Colony of Muthapudupet and Sekkadu villages. This respondent further submits that erected Material Recovery Facility – MRF (Semi-Automatic) with the power of 50 TPD at Ward No.37 Sekkadu Village, which covers the proportions of dry wastes.
7. In addition to the above to stimulate the people's participation in segregation of waste IEC activities are carried out by 24 Animators, 4 Supervisor and one coordinator under Swatchh Bharath Mission. They will induce the peoples mind and impart the necessities of segregation of Garbage's.
8. This respondent submits that the existed legacy wastes of 64.174 cu.m. are dumped at an extent of 7.18 Acres of dump yard at Sekkadu being processed under Bio-Mining with a sanctioned amount of Rs.425 lakhs under Swatch Bharath Mission Scheme fund (2018-2019) vide Proceedings Roc No.9018/P1/2018, dated 08.03.2019 with the technical guidelines of Anna university Centre for Environmental studies. The remaining legacy wastes are to be quantified and then processed for second phase of bio mining after a study by a consultant

  
COMMISSIONER  
AVADI CITY MUNICIPAL CORPORATION

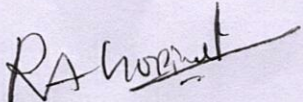
for preparing a DPR for integrated solid waste management facilities from the source to disposal based on climate and environmental factors for Avadi, Kancheepuram and Tambaram corporation.

9. This respondent submits that the CCTV cameras are installed at the entire campus of Dump yard at Sekkadu to view the entry of miscreants if trespassed, bore wells are drilled and installed and it is connected with pressurized Hose pipes at 4 different location to control sudden onset of smoke and fire. Staffs are arranged in a roster to keep vigil to stop the entry of miscreants and to operate the bore well pumps on sudden onset of smoke and fire due to the emissions of gases such as methane, carbon dioxide and nitrogen oxides evolved from the legacy wastes.
10. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and close the above OA No.109/2023 and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 14<sup>th</sup> day of February, 2025.

  
COMMISSIONER  
Commissioner  
AVADI CITY MUNICIPAL CORPORATION  
Avadi city Municipal Corporation.

  
Counsel for 1<sup>st</sup> Respondent

**BEFORE THE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**FURTHER STATUS REPORT  
FILED BY 1<sup>ST</sup> RESPONDENT  
AVADI CITY MUNICIPAL  
CORPORATION.**

M/s. RA. GOPINATH-549/2005  
Counsel for Respondent-1

STANDING COUNSEL FOR  
AVADI MUNICIPAL CORPORATION.

9840889987